(c) and (d) The Gram Nyayalayas Act 2008 has been notified and brought into force w.e.f. 2nd October, 2009. Under the Scheme of Gram Nyayalayas, the Government provides financial Assistance for setting up and operationalisation of Gram Nyayalayas. So far, 144 Gram Nyayalayas have been notified by the States of Maharashtra, Madhya Pradesh, Rajasthan and Orissa, out of which 47 -have started functioning. An amount of Rs. 20.92 crore has been provided to the States so far. A provision of Rs. 40 crore has been made for 2010-11 under the Scheme.

As per the provision of the section 3 of Gram Nyayalayas Act, 2008, it is for the State Governments to establish Gram Nyayalayas in consultation with the respective High Courts. The Government has requested the State Governments to set up more Gram Nyayalayas in their respective State. Some States have requested for higher central financial assistance while indicating their willingness to establish Gram Nyayalayas. Some States, however, have for different reasons, not felt the need to set up Gram Nyayalayas like the States of Uttarakhand and NCT of Delhi.

Delivery of verdict within a time frame

1327. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether a Judge of any court can hold the judgment for any period after hearing and even may not pronounce the judgment before he is transferred or retires, if he does not like; and
- (b) whether Government is thinking to bring some amendment in law so that judgment could be pronounced in a time frame after the completion of hearing?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) and (b) The Supreme Court of India in its judgment delivered on 6.8.2001 in the case of Anil Rai Vs State of Bihar (2001 7 SCC 318) has already chalked out measures to be known as instructions in respect of delay in pronouncing judgments after conclusion of arguments.

Bench of Allahabad High Court

†1328. SHRI MOHAN SINGH: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Ministry proposes to set up a bench of Allahabad High Court in western Uttar Pradesh in view of the heavy load of court cases in the High Court and if not, the reasons therefor:

†Original notice of the question was received in Hindi.